

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 733 of 2011

(Arising out of Order-in-Original No. 21/Commissioner/CE/Haldia/Adjn/2011 dated 29.03.2011 passed by the Commissioner of Central Excise, Haldia, 25, Princep Street, 3rd Floor, Kolkata – 700 072)

M/s. Nampa Steel : **Appellant**
(Unit of M/s. Nampa Electricals Private Limited),
NH-6, Chamrail (South),
Kona, Howrah – 711 323

VERSUS

Commissioner of Central Excise : **Respondent**
Haldia Commissionerate,
25, Princep Street, 3rd Floor, Kolkata – 700 072
AND

Excise Appeal No. 734 of 2011

(Arising out of Order-in-Original No. 21/Commissioner/CE/Haldia/Adjn/2011 dated 29.03.2011 passed by the Commissioner of Central Excise, Haldia, 25, Princep Street, 3rd Floor, Kolkata – 700 072)

Shri Manoj Kumar Singh, Director, : **Appellant**
M/s. Nampa Steel
(Unit of M/s. Nampa Electricals Private Limited),
NH-6, Chamrail (South),
Kona, Howrah – 711 323

VERSUS

Commissioner of Central Excise : **Respondent**
Haldia Commissionerate,
25, Princep Street, 3rd Floor, Kolkata – 700 072

APPEARANCE:

None for the Appellant(s)

Shri B.K. Singh, Authorized Representative for the Respondent

CORAM:

HON’BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON’BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NOs. 75968-75969 / 2024

DATE OF HEARING / DECISION: 21.05.2024

ORDER: [PER BENCH]

Today when the matter was called, there was neither any representation on behalf of the appellants nor any request for adjournment from them. It is noticed that even on the previous date of hearing, the appellants remained unrepresented. Further, the notice of hearing issued by the Registry has returned undelivered. Therefore, it appears that the appellants are not interested in pursuing their appeals before the Tribunal.

2. In these circumstances, the appeals are dismissed for non-prosecution, with liberty being granted to the appellants to pursue for reopening their case by way of filing miscellaneous applications for restoration of their appeals, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd